

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:96
ANSWERED ON:22.02.2011
LAND TO HOUSING SOCIETIES
Meena Shri Raghuvir Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to enact the Delhi Real Estate Promotion, Management and Regulation Bill, 2009;
- (b) if so, the details and the current status thereof along with the time by which it is likely to be implemented;
- (c) whether the Government proposes to allot land to the registered Cooperative Group Housing Societies in Delhi in a time bound manner;
- (d) if so, the details thereof, society-wise; and
- (e) the names of the Cooperative Group Housing Societies proposed to be allotted land by March, 2011?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

- (a) & (b) : The draft Bill has been framed and inter-Ministerial consultations have been held. In view of the administrative and legal issues involved, no time frame can be fixed for introduction of the proposed Bill at this stage.
- (c) to (e) : The Delhi Development Authority (DDA) has reported that all wait listed 135 Societies cleared earlier by the Registrar, Cooperative Societies (RCS) were referred back to RCS for re-verification on 27.9.2004. DDA has also reported that it can take further action only after receipt of clearance/recommendations for allotment of land from the RCS on the basis of seniority of registration of Society and subject to availability of land.